

कार्यालय जिला एवं सत्र न्यायाधीश, बैतूल (म.प्र.)

:: विविध आदेश ::

क्रमांक ...११८.../दो-12-11/2014

बैतूल दिनांक 04/07/2020

माननीय उच्च न्यायालय मध्यप्रदेश जबलपुर द्वारा जारी सर्कुलर क्रमांक सी/1625 दिनांक 04.07.2020 द्वारा पूर्व में माननीय उच्च न्यायालय मध्यप्रदेश द्वारा जारी किए गए सर्कुलर क्रमांक क्यू-12 दिनांक 04.05.2020, सर्कुलर क्रमांक डी/2377 दिनांक 27.06.2020 तथा अन्य सर्कुलर एवं क्लेरीफिकेशन में दिए गए निर्देशों के अधीन अधीनस्थ न्यायालयों के सीमित संचालन को दिनांक 06.07.2020 से दिनांक 11.07.2020 तक के लिए बढ़ाया गया है।

माननीय उच्च न्यायालय के द्वारा जारी ऊपर वर्णित सर्कुलर में दिये गये दिशा-निर्देशों के आलोक में इस कार्यालय के द्वारा लॉक-डाउन अवधि में समय-समय पर जारी किये गये विविध आदेशों एवं ज्ञापन के अधीन जिला स्थापना बैतूल स्थित सभी न्यायालयों में न्यायालयीन कार्यवाही दिनांक 06.07.2020 से दिनांक 11.07.2020 तक की अवधि के लिये सीमित संचालन (Limited Functioning) सुनिश्चित करने हेतु निर्देशित किया जाता है।

संलग्न -

माननीय उच्च न्यायालय मध्यप्रदेश, जबलपुर
का सर्कुलर क्र. सी/1625, जबलपुर दिनांक
04.07.2020

sd/-
जिला एवं सत्र न्यायाधीश
बैतूल (म.प्र.)

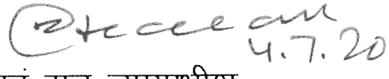
पृष्ठां. क्र...757.../दो-12-11/2014

बैतूल, दिनांक 04/07/2020

प्रतिलिपि-

1. माननीय रजिस्ट्रार जनरल महोदय, मध्यप्रदेश उच्च न्यायालय जबलपुर की ओर सूचनार्थ प्रेषित।
2. श्री वीरेन्द्र सिंह राजपूत, प्रधान न्यायाधीश, कुटुम्ब न्यायालय, बैतूल।
3. श्री राकेश मोहन प्रधान, विशेष न्यायाधीश एस.सी./एस.टी.एक्ट बैतूल।
4. प्रथम/द्वितीय/तृतीय/चतुर्थ/अति. अपर जिला न्यायाधीश,
बैतूल/मुलताई/भैसदेही
श्री कमलेश इटावदिया/श्री अनुज त्यागी/श्री महेन्द्र कुमार त्रिपाठी/श्रीमती रेखा आर. चन्द्रवंशी/श्री राजकुमार गुप्ता/श्री ए.के. दंदेलिया/श्री हरप्रसाद बंशकार/श्री सुशील कुमार जोशी/श्री कृष्णदास महार/श्री चित्रेन्द्र सिंह सोलंकी
5. श्रीमती अनीता खजूरिया, मुख्य न्यायिक दंडाधिकारी, बैतूल।

6. श्री दीनानाथ वाड़िवा, जिला रजिस्ट्रार एवं न्यायिक दंडाधिकारी प्रथम श्रेणी
बैतूल।
7. व्यवहार न्यायाधीश वर्ग-1, बैतूल/मुलताई/भैसदेही/आमला
श्रीमती सुनीता ताराम/श्रीमती रंजीताराव सोलंकी/श्रीमती मंजूषा तेकाम/
श्री एन.एस.ताहेड़
8. व्यवहार न्यायाधीश वर्ग-2, बैतूल/मुलताई/भैसदेही/आमला।
सुश्री श्वेता खरे/श्रीमती कमला गौतम/श्री विनोद अहिरवार/श्रीमती प्रियंका
कुशवाह/श्री अजय कुमार उईके/श्री दीपेन्द्र मालू/सुश्री पूर्वी तिवारी/ श्री
कौस्तुभ खेड़ा/श्री आशीष मिश्रा
9. प्रस्तुतकार, न्यायालय जिला न्यायाधीश, बैतूल।
10. प्रभारी अधिकारी, कम्प्यूटर अनुभाग, बैतूल/मुलताई/आमला/भैसदेही।
11. प्रभारी अधिकारी, नजारत/ग्रंथालय/मालखाना/पंजीयन/तलवाना/कम्प्यूटर
अभिलेखागार/प्रतिलिपि/सांख्यिकीय/लेखा अनुभाग,
बैतूल/मुलताई/आमला/ भैसदेही
12. पुलिस अधीक्षक, बैतूल।
13. अध्यक्ष, अभिभाषक संघ, बैतूल/मुलताई/आमला/भैसदेही।
14. लोक अभियोजक/अति. लोक अभियोजक/जिला अभियोजन अधिकारी
बैतूल/मुलताई/भैसदेही की ओर सूचनार्थ प्रेषित।
15. सिस्टम ऑफिसर/असिस्टेंट सिस्टम आफिसर/डी.एस.ए. बैतूल की ओर उक्त
विविध आदेश की प्रति संबंधितों के मेल आई.डी. पर प्रेषित किये जाने हेतु।


 4.7.20
 जिला एवं सत्र न्यायाधीश
 बैतूल (म.प्र.)

HIGH COURT OF MADHYA PRADESH :JABALPUR

// CIRCULAR //

No. C/1625 /

Jabalpur, dated 04/07/2020

Hon'ble the Chief Justice of the High Court of M.P. having taken into consideration all the prevailing factors, for effective control and containment of spread of COVID-19 in the State of M.P., have been pleased to issue the following directions, regarding functioning of the High Court as well as the District Courts/Family Courts in State of M.P. with effect from 06.07.2020 till 11.07.2020:

1. From 6th July to 11th July, 2020, the Subordinate Courts/Family Courts of districts - Hoshangabad, Dindori, Anuppur, Jhabua, Umariya, Mandla and Alirajpur shall resume regular functioning except recording of evidence with the following directions :-

- (i) In addition to the regular hearing of cases, hearing would also continue through video conferencing or any other convenient mode for the Advocates/litigants who desire hearing through V.C.
- (ii) District & Sessions Judges at District Headquarters and at Tehsil places would take precautionary measures for entry and exit of Judicial Officers, Lawyers, Litigants and staff in the court premises and shall take all required steps for limiting the gathering in court premises and in court rooms.
- (iii) Judicial Officers, Advocates, litigants and staff who are residing in containment zones or the areas under curfew and the persons who are under quarantine/isolation shall be prohibited for entering in the court premises.
- (iv) Persons consuming liquor, pan, gutka or tobacco, spitting inside the court premises shall be strictly prohibited. If any person found involved in any of the aforesaid acts, shall be liable for prosecution/punishment as per the law/guidelines of the Central/State Government.

- (v) Judicial Officers, Advocates, litigants and staff who appear in the court premises shall wear face mask or face cover. Concerned District Judge and the President of Bar Association shall ensure that nobody will enter in the court premises without face mask.
- (vi) As the Government advisory has required restricted movement for persons attaining the age of 65 years and above, the Advocates, children and all other concerned aged 65 years and above shall be requested to exercise due caution/avoid physical appearance in the courts. District Judges and President of Bar Association shall ensure the compliance.
- (vii) All the gates for entry of Judicial Officers, advocates, staff and litigants may be equipped with requisite thermal scanners. The staff shall ensure proper screening of the entering persons with the help of medical staff as per the SOP issued by the Central and the State Government.
- (viii) Any person having fever and flu like symptoms shall not be allowed to enter in the court premises. If any staff member is having fever/flu symptoms, would immediately inform the concerned Presiding Officer/District Judge.
- (ix) If any Advocate is having fever/flu symptoms, would immediately inform the concerned Bar Association immediately with intimation to the District Judge.
- (x) The District Judge concerned shall post staff as per requirement, at the entry point of the court campus to restrict the entry into the court premises only to the lawyers and litigants whose cases are posted before the court on a particular day.
- (xi) Canteen situated in the court premises shall not be opened. Functioning of other essential requirements like opening of Photo copying shops etc shall be the domain of the District Judge concerned.
- (xii) Proper sanitization of entire premises must be ensured. Hand wash and sanitizers may be provided at Main Gate, Toilets and court corridors. District Judge and President Bar Association shall ensure that no person enters in the Court Room/Court Premises without handwash/hand sanitizer.



- (xiii) It shall be ensured that social distancing is maintained amongst all the Judicial Officers, lawyers, litigants, staff and other stake holders.
 - (xiv) Awareness signage mentioning Do's and Don't's and precautions be affixed at appropriate places in the court premises.
 - (xv) A Committee of one Judicial Officer, Bar President and one senior court staff shall be constituted to supervise and monitor the situation on daily basis to ensure the compliance of these directions.
 - (xvi) All the guidelines issued by the High Court of M.P./Central and State Government from time to time shall be strictly followed.
2. High Court and remaining 43 districts (other than 7 districts mentioned above) shall continue the limited functioning from 6th July till 11 July, 2020, as per Circular No.Q-12 dated 4th May 2020 and Circular No.D/2377 dated 27.06.2020 except District & Sessions Court, Indore, where only urgent matters will be heard, as per Circular No.A/851 dated 20.03.2020 and other relevant guidelines/directions, issued by the High Court.

By order of Hon'ble the Chief Justice


04.7.2020
(RAJENDRA KUMAR VANI)
REGISTRAR GENERAL